

#### **Self financing courses in Universities**

**\*47. SHRI KALRAJ MISHRA:**

**SHRI SANTOSH BAGRODIA:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the University Grants Commission(UGC) recognized Central and State Universities are increasingly launching self-financing courses;
- (b) if so, whether such courses are recognized by the UGC;
- (c) whether the UGC has formulated guidelines for launching self-financing courses;
- (d) whether such guidelines also lay norms for the fee chargeable from the students; and
- (e) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) and (b) Central Universities and State Universities enjoy autonomy in academic matters under the respective legislative Acts and are free to launch courses, including self financing courses, leading to any degree so notified the University Grants Commission Act, 1956 or any diploma or certificate of such nomenclature to be decided by the concerned University.

(c) No, Sir.

(d) and (e) Do not arise.

#### **Non-performing Assets of Banks**

**\*48. SHRIMATI SHOBHANA BHARTIA:**

**SHRI N.K. SINGH:**

Will the Minister of FINANCE be pleased to state:

- (a) whether in view of global financial meltdown, the bankers have expressed concern that Non-performing Assets (NPAs) are likely to go up during 2009-10;
- (b) if so, whether the bankers are not recovering the NPAs;
- (c) whether Government has chalked out any strategy to recover NPAs and to ensure that banks' NPAs do not increase during 2009-10; and
- (d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) Government has not received any communication from banks expressing concerns that their non-performing assets (NPAs) are likely to go up during the year 2009-10.

(b) to (d) The banks manage their NPAs any effect recoveries in these accounts in accordance with their recovery policies and Reserve Bank of India (RBI) guidelines which, *inter-alia*, include prudential norms for provisioning and classification of NPAs, guidelines for prevention of slippages, Corporate Debt Restructuring and other restructuring Schemes, One Time Settlement schemes, the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 and the Recovery of Debts due to Banks and Financial Institutions (DRT)